

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 366 OF 2018 &**  
**IA NO. 1715 OF 2018**

**Dated : 30<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Viraj Profiles Limited**

**.... Appellant(s)**

**Versus**

**Maharashtra State Electricity Distribution Co.  
Ltd. & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sandeep Singh  
Ms. Jinal Vyas (Rep.)

Counsel for the Respondent(s) : Ms. Shruti Awasthi  
Ms. Saroj Bala for R-1

**ORDER**

Mr. Sandeep Singh Appellant's counsel submits that the issue involved in the present Appeal is similar to issue involved in Appeal No. 311 of 2018 and Appeal No. 315 of 2018 which came to be disposed of on March 27<sup>th</sup>, 2019. He places on record copy of judgment stated above.

Ms. Shruti Awasthi, learned counsel appearing for Respondent Discom/MSEDCL submits that the issue involved in the present Appeal is similar issue which came to be disposed of by this Bench of the Tribunal in the above judgment.

Accordingly, the present Appeal is disposed of in terms of judgment dated March 27<sup>th</sup>, 2019 passed in Appeal No. 311 of 2018 and Appeal No. 315 of 2018. Copy of the said judgment shall be placed on record.

**(Ravindra Kumar Verma)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**